

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3870**  
ANSWERED ON 27/03/2026

**TRADE AGREEMENTS AND THEIR IMPACT**

3870. SHRI G.C. CHANDRASHEKHAR

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the Free Trade Agreements (FTAs) and Comprehensive Economic Partnership Agreement (CEPAs) concluded or under negotiation and sectors covered;
- (b) the export growth realised in partner markets post-agreement; and
- (c) the concerns raised by domestic industry and mitigation steps?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) India has signed 16 Free Trade Agreements (FTAs), including Comprehensive Economic Partnership Agreement (CEPAs), with its trade partners. A list of India's FTAs is placed at Annexure-I.

FTAs are complex economic instruments aimed at expanding trade, export competitiveness and deepening economic integration. FTAs provide calibrated market access through tariff elimination at Entry into Force (EIF), phased reductions, and sensitive/exclusion lists across sectors.

The details of sectors covered, tariffs structure and salient features of these FTAs may be sourced at <https://www.commerce.gov.in/international-trade/>.

The details and present status of India's trade agreements under negotiations are mentioned below:

- (i) India – Australia Comprehensive Economic Cooperation Agreement (CECA): The first round of negotiations on India-Australia CECA was held in February, 2023. 11 rounds have been held so far.
- (ii) India – Sri Lanka Economic and Technology Cooperation Agreement (ETCA): 14 rounds of negotiations have been held.

- (iii) India – Peru FTA: Negotiations commenced in 2017. Till date, 9 rounds have been held.
- (iv) India-Chile CEPA: Negotiations were launched on 01<sup>st</sup> April 2025. 4 rounds of negotiations have been held.
- (v) India – Eurasian Economic Union (EAEU) FTA: 01<sup>st</sup> round of negotiations was held in November, 2025.
- (vi) India – Israel FTA: First round of negotiations held on 23-26 February, 2026.
- (vii) India – Philippines PTA: ToRs signed for PTA negotiations.
- (viii) India – Maldives FTA: ToRs signed for FTA negotiations.
- (ix) India – Gulf Cooperation Council (GCC) FTA: ToRs signed for FTA negotiations.
- (x) India – Canada CEPA: ToRs signed for CEPA negotiations.
- (xi) ASEAN – India Trade in Goods Agreement (AITIGA): Review ongoing through AITIGA Joint Committee. 11 rounds held so far.
- (xii) India – Korea CEPA - Review for upgradation of India-Korea CEPA ongoing with 11 rounds held so far.

(b) The export growth realised in partner markets post-agreement is placed at Annexure-II.

(c) Government proactively engages with industry bodies and other stakeholders to address their concerns in respect of various sectors. Consultations with stakeholders are a continuous process and are undertaken before, during, and after trade negotiations, including during the implementation phase of FTAs, so as to ensure that the agreements are balanced, inclusive, and aligned with the interests and needs of all domestic stakeholders. Such concerns are duly examined in consultation with the concerned Ministries/Departments and stakeholders. Institutional mechanisms such as Joint Committees and Sub-Committees constituted under the FTAs are also utilized to review implementation issues and address concerns of domestic industry. In addition, appropriate Rules of Origin, trade remedy measures, including safeguard mechanisms, are available under the FTAs to address any adverse impact of imports on domestic industry. FTAs are regularly monitored and reviewed to ensure that India's trade and economic interests continue to be adequately safeguarded and remain aligned with national priorities.

**Annexure-I**

**India's Free Trade Agreements**

<b>Sl. No.</b>	<b>Name of the Agreement</b>	<b>Date of Signing of the Agreement</b>	<b>Date of Implementation of the Agreement</b>
1	India - Sri Lanka FTA	28 <sup>th</sup> December, 1998	1 <sup>st</sup> March, 2000
2	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, Maldives and Afghanistan)	4 <sup>th</sup> January, 2004	1 <sup>st</sup> January, 2006 <i>(Tariff concessions implemented from 1<sup>st</sup> July, 2006)</i>
3	India Nepal Treaty of Trade	27 <sup>th</sup> October, 2009	This Treaty shall be automatically extended for further periods of seven years at a time, unless either of the parties gives to the other a written notice, three months in advance, of its intention to terminate the Treaty.
4	India - Bhutan Agreement on Trade Commerce and Transit	17 <sup>th</sup> January, 1972	Renewed periodically, with mutually agreed modifications. Agreement dated 29 <sup>th</sup> July 2006 was valid for 10 years. With mutual consent, the validity was extended for a period of one year or the period till the proposed new Agreement comes into force. The renewed Agreement has been signed on 12.11.2016 and came into force with effect from 29 July 2017, for a period of 10 years.
5	India - Thailand FTA - Early Harvest Scheme (EHS)	9 <sup>th</sup> October, 2003	1 <sup>st</sup> September, 2004
6	India - Singapore CECA	29 <sup>th</sup> June, 2005	1 <sup>st</sup> August, 2005
7	India - ASEAN- CECA - Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam)	13 <sup>th</sup> August, 2009 for goods and November 2014 for Services and Investment	Goods 1 <sup>st</sup> January 2010 in respect of India and Malaysia, Singapore, Thailand. 1 <sup>st</sup> June 2010 in respect of India and Vietnam. 1 <sup>st</sup> September 2010 in respect of India and Myanmar. 1 <sup>st</sup> October 2010 in respect of India and Indonesia. 1 <sup>st</sup> November 2010 in respect of India and Brunei.

<b>Sl. No.</b>	<b>Name of the Agreement</b>	<b>Date of Signing of the Agreement</b>	<b>Date of Implementation of the Agreement</b>
			24 <sup>th</sup> January 2011 in respect of India and Laos. 1 <sup>st</sup> June 2011 in respect of India and the Philippines. 1 <sup>st</sup> August, 2011 in respect of India and Cambodia. Services and Investment 1 <sup>st</sup> July, 2015
8	India - South Korea CEPA	7 <sup>th</sup> August, 2009	1 <sup>st</sup> January, 2010
9	India - Japan CEPA	16 <sup>th</sup> February, 2011	1 <sup>st</sup> August, 2011
10	India - Malaysia CECA	18 <sup>th</sup> February, 2011	1 <sup>st</sup> July, 2011
11	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 <sup>nd</sup> February, 2021	1 <sup>st</sup> April, 2021
12	India-UAE CEPA	18 <sup>th</sup> February, 2022	1 <sup>st</sup> May 2022
13	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2 <sup>nd</sup> April, 2022	29 <sup>th</sup> December 2022.
14	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 <sup>th</sup> March 2024	01 <sup>st</sup> October 2025
15	India - UK Comprehensive Economic and Trade Agreement (CETA)	24 <sup>th</sup> July 2025	Under ratification process
16	India – Oman Comprehensive Economic Partnership Agreement (CEPA)	18 <sup>th</sup> December 2025	Under ratification process

**Note:** FTA negotiations with New Zealand and the European Union have been concluded on 22nd December 2025 and 27th January 2026 respectively. Also, India and the United States (U.S.) announced a trade deal on February 02, 2026. A Joint Statement of the same was released on February 07 2026.

**Annexure-II**

**India's Exports growth with FTA partners**

*(values in USD Million)*

<b>S. No.</b>	<b>FTA partners</b>	<b>Exports before year of implementation of FTA</b>	<b>Exports in FY 2024-25</b>
1	Sri Lanka	437.13	4550.78
2	SAARC (SAFTA)	5547.65	26123.42
3	Nepal	1570.15	7385.98
4	Bhutan	99.17	1263.83
5	Thailand	831.68	4812.58
6	Singapore	4000.61	12976.15
7	ASEAN (AITIGA)	19141.53	39002.13
8	South Korea	3421.05	5819.64
9	Japan	5091.24	6249.32
10	Malaysia	3871.17	7316.85
11	Mauritius	422.91	676.49
12	UAE	16679.54	36638.02
13	Australia	8283.13	8581.38

**(Source: DGCIS)**

India - EFTA TEPA signed on 10<sup>th</sup> March 2024 was implemented with effect from 01st October, 2025. Since TEPA has recently been implemented, the available trade data with EFTA for this period is provisional, which may be seen at <https://ftddp.dgciskol.gov.in/dgcis/>

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